

might be tempted to sell their lands and thus render themselves landless.

- (vi) Purchase of land from private owners will not result in any net increase of the cultivated area; on the other hand, it might result in speculation and further rise in the land prices.

#### Payment of Bonus Act, 1965

#### 920. Shri Shree Narayan Das:

**Shri Maurya:**  
**Shri Bagri:**  
**Shri Ram Sewak Yadav:**  
**Shri Yashpal Singh:**  
**Shri Madhu Limaye:**  
**Shri Kishen Patnayak:**  
**Shri Onkar Lal Berwa:**  
**Shri Sezhiyan:**  
**Shri Indrajit Gupta:**  
**Shri P. C. Borooah:**  
**Shri D. C. Sharma:**  
**Shri D. S. Patil:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Starred Question No. 853 on the 7th September, 1966 and state:

(a) whether Government have finally considered the question of amending the Payment of Bonus Act to safeguard the interests of workers following the recent Supreme Court Judgment in-validating sections 33, 34 (2) and 37 of the Act;

(b) if so, the nature of decision taken; and

(c) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) to (c). A special session of the tripartite Standing Labour Committee was convened on the 27th October, 1966 to consider the situation arising from the judgement of the Supreme Court declaring Sections 33, 34(2) and 37 of the Payment of Bonus Act, as constitutionally invalid. A number of alternative proposals/suggestions for amendment of the Act were made in the course of discussions and it was decided that these may be considered

by a bipartite committee consisting of three representatives each of employers and workers. The committee held its first meeting on October and is scheduled to meet again on the 10th January, 1967.

#### Translation of Foreign Text-Books

921. **Shri Shree Narayan Das:** Will the Minister of Education be pleased to state:

(a) the number of standard foreign classics and other text-books which will have to be translated if Indian Universities have to teach in the regional languages;

(b) whether any estimate has been made as to the amount Government will have to pay for copyright fees for all these translations;

(c) if so, the amount so estimated;

(d) whether efforts in the direction of compiling text-books in Hindi and other national languages are proceeding apace; and

(e) if so, the progress made in this direction?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) to (c). To facilitate a smooth changeover of medium of instruction from English to Hindi and other regional languages at the University stage, the Ministry of Education has launched a scheme for the preparation, translation and publication of selected works of University level. Since all the Indian Universities have not yet taken a firm decision in regard to the changeover of medium of instruction from English to Hindi and other regional languages, no assessment of the actual needs of all the Universities has so far been made. The Commission for Scientific and Technical Terminology which is implementing the scheme has, however, selected so far 462 titles for translation out of which 282 titles involve payment of royalty to foreign copyright holders. The foreign exchange requirement for payment of copyright fees in respect of these 282 titles is